

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-693/PB/2020

IN THE MATTER OF:

Unnati Fortune Holding Pvt. Ltd.

....Applicant

Vs.

TAAD Global Infrastructure Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 30.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Lokesh Malik, Mr. Dhananjaya Sud, Advs.

For the Respondent : Ms. Prachi Johri, Ms. Abhipsa Sahu, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of both the sides are present and submitted that the parties are trying to settle the matter and therefore, sought adjournment. It is noticed that on the last date of hearing i.e. on 04.04.2024, last opportunity was given to both the sides in this regard. However, since the Financial Creditor is already under the CIRP and the decision on their behalf has to be taken by the CoC, in the interest of justice, we give last opportunity to both the sides to come clearly on the next date of hearing. In view of this, list the matter on **04.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)